

ITEM NO.1501
[JUDGMENT]

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1649/2011

MD. BANI ALAM MAZID @ DHAN

Appellant(s)

VERSUS

THE STATE OF ASSAM

Respondent(s)

Date : 24-02-2025 This appeal was called on for pronouncement of judgment.

For Appellant(s) : Mr. Abhijit Sengupta, AOR

For Respondent(s) : Mr. Shuvodeep Roy, AOR
Mr. Saurabh Tripathi, Adv.
Mr. Deepayan Dutta, Adv.

M/S. Corporate Law Group, AOR

Hon'ble Mr. Justice Ujjal Bhuyan pronounced the Reportable judgment of the Bench comprising Hon'ble Mr. Justice Abhay S. Oka and His Lordship.

The appeal is allowed in terms of the signed Reportable Judgment.

The operative portion of the judgment reads thus:

"Accordingly, the criminal appeal is allowed. Consequently, the judgment and order of the High Court dated 11.08.2010 as well as that of the Sessions Court dated 20.03.2007 are hereby set aside. Appellant is acquitted of the charges levelled against him and is set at liberty forthwith unless his custody is required in connection with any other crime."

Pending application also stands disposed of.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS
[THE REPORTABLE SIGNED JUDGMENT IS PLACED ON THE FILE]

(AVGV RAMU)
COURT MASTER (NSH)